

(b) to (d) The thrust of the proposed amendments is to improve the functioning of the redressal mechanism under the Act and also to enhance penal provisions of the Act. It is also proposed to provide more frequent revision of the minimum wages.

(e) and (f) The proposed amendment to the Act also aims at doing away with the existing provision of fixation different rates of wages in respect of child workers so as to discourage employment of children.

(g) and (h) Demands for fixing national minimum wages for agricultural and unorganised workers have been received from time to time. While it has not been possible to fix a uniform national minimum wage due to diversity in economy and geographical conditions within the country, in its last meeting the Indian Labour Conference has decided that while fixing the minimum wages the appropriate Government should ensure that no minimum wage is fixed below an agreed floor level wage.

[Translation]

#### Refund of Tickets

2962. DR. A.K. PATEL : Will the Minister of RAILWAYS be pleased to state:

(a) whether a Consumer Court of Delhi have ordered the Railways that if the refund of rail passenger ticket is not made within two weeks time then the Railways will have to pay the refund with interest;

(b) if so, the details thereof;

(e) the States in which this order the being implemented; and

(d) the State-wise details thereof and the number of cases in which refunds have been made by the Railways with interest upto December, 1996?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) No, Sir.

(b) and (c) Does not arise.

(d) The cases in which Railways have paid refund on the orders of the Consumer Forums of the respective states are as follows :

Orissa	-	7
Maharashtra	-	1
Kerala	-	1
Punjab	-	1

#### All India Radio Malayalam Unit

2963. SHRI S. AJAY KUMAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether some staff of Malayalam unit of News Service Division, All India Radio, New Delhi are also doing private works;

(b) whether they have taken any permission for doing such works; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) No such case has come to the notice of Government.

(b) and (c) Do not arise.

[English]

#### Demand for increase in the Indian Airlines Flights

2964. SHRIMATI VASUNDHARA RAJE : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether some State Governments have demanded for increase in the Indian Airlines Flights;

(b) if so, the details thereof during each of the last three years, State-wise;

(c) whether the Government have considered some of these demands; and

(d) if so, the details and outcome thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (d) Requests are constantly being received from various State Governments for introduction of flights/increase in frequency of flights etc. in their respective States. Action is initiated to meet their demand keeping in view the traffic potential. Private operators are also being encouraged to operate flights in sectors which are not covered by Indian Airlines, keeping in view the infrastructural facilities available at various airports and the traffic potential.

#### Unauthorised Construction

2965. SHRI ANCHAL DAS : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any investigation have been made by the Government to check unauthorised construction/alteration and subletting of P&T quarters in Delhi;

(b) if so, the details thereof, locality-wise;

(c) the action taken/proposed to be taken against the persons found guilty; and.

(d) the steps taken by the Government to stop such activities?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) *Department of Post* :

No investigation in respect of unauthorised construction/alteration in the staff quarters have been done so far. However, investigations have been carried out in respect of subletting of the quarters.

(a) *Department of Telecom* :

Yes, Sir.

(b) *Department of Post* :

Details of subletting of Postal Pool quarters in Delhi locality-wise during the years 1995 and 1996 in given in the Statement attached.

(b) *Department of Telecom* :

Unauthorised constructions and subletting exist in the following localities:

(i) R.K. Puram Sector -VI

(ii) Kali Bari Marg

(c) *Department of Post* :

Details of action taken in respect of cases of subletting of quarters is indicated against each proved case is given in the Statement attached.

(c) *Department of Telecom* :

Notices have been issued to all allottees found having unauthorised construction/alteration and subletting of quarters in R.K. Puram, Sector-VI. Notices are also being issued to the allottees having unauthorised construction and subletting in Kali Bari Marg. Further action will be taken after expiry of time limit of notices issued.

(d) *Department of Post* :

Departmental Enquiries have been instructed to report cases of subletting/unauthorised construction/alterations, if any, in the staff quarters and frequent checking is also undertaken by constituting Special Checking Squads.

(d) *Department of Telecom* :

Action for removing unauthorised constructions and subletting will be initiated after completing legal formalities. Moreover, all the allottees are being informed in writing the action which is liable to be taken against the unauthorised construction/alteration and subletting etc. in the quarters.

**Statement**

*Department of Post*

Details of subletting of postal pool quarters in Delhi locality-wise during the years '95 & '96 and action taken against the guilty persons.

Sl. No	Quarter No.	Action Taken
1	2	3
<b>RAM KRISHNA PURAM</b>		
1.	No. 272, Sector-VI	Allotment of quarters was cancelled, market rent imposed and quarter was got vacated.
2.	No. 202, Sector-VI	Allotment of quarter was cancelled and market rent imposed. However, the allottee went to C.A.T. and the case is still under consideration of Hon'ble C.A.T.
3.	No. 512, Sector-VI	Allotment of quarter was cancelled, market rent imposed and quarter has been got vacated.
4.	No. 779, Sector-VI	Allotment was cancelled, market rent has been imposed and quarter was got vacated.
5.	No. 620, Sector-VI	Allotment was cancelled, market rent imposed and eviction proceedings are at final stage.
6.	No. 566, Sector-VI	Allotment was cancelled, market rent imposed, disciplinary action taken and quarter has been got vacated.
7.	No. 136, Sector-VI	Same as above
8.	No. 617, Sector-VI	Allotment was cancelled, market rent imposed and quarter has been vacated.
9.	No. 12, Sector-VI	Same as above
10.	No. 10, Sector-VI	Case was not proved and hence, no action was taken.
<b>SAROJINI NAGAR</b>		
1.	No. LPT-322	Allotment cancelled, market rent imposed and quarter was got vacated.
2.	No. MPT-407	Same as above
3.	No. MPT-435	Same as above

1	2	3
<b>TELECOM COLONY, JANAKPURI</b>		
1. No. A-2/A-44		Allotment cancelled, market rent imposed and eviction proceedings are under process.
<b>PANKHA ROAD, JANAKPURI</b>		
1. No. B-14/13		Allotment was cancelled, market rent imposed, disciplinary action proposed and quarter was vacated.
2. No. B-7/10		Allotment was cancelled, market rent imposed, disciplinary action proposed and quarter was vacated.
<b>DELHI CANTT.</b>		
1. No. D-4, P.O. compound		Same as above
<b>DEV NAGAR</b>		
1. No. 09, Type-II		No action was taken as the subletting case was not proved.
2. No. 05, (Minal Type)		Allotment was cancelled, market rent imposed. Quarter has been got vacated.
3. No. 06 (Minal Type)		Same as above
<b>KALI BARI MARG</b>		
1. No. 17/3-A		Allotment was cancelled and market rent was imposed.

[Translation]

**Construction of Overbridges at Usapur Railway Station**

2966. SHRI PUNNU LAL MOHLE : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have proposed to construct an overbridge at Bilaspur main railway station in Madhya Pradesh;

(b) if so, the details thereof;

(c) whether the Government have also proposed to construct an overbridge at Usapur Railway Station in Bilaspur district; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Yes, Sir.

(b) A Road overbridge at Chuchiapara (Bilaspur) has been approved in 1996-97 at a total cost of Rs. 935.51 Crore (Rly. share Rs. 330.81 crore & State Govt. share Rs. 604.70 crore).

(c) No, Sir.

(d) Does not arise.

**Construction of New Rail Line from Chatra to Gaya**

2967. SHRI DHIRENDRA AGARWAL : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to construct the rail line from Chatra to Gaya in Bihar;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) to (c) Survey has been taken up. Further consideration will be possible once the survey report becomes available.

**Telephone Exchanges in Uttar Pradesh**

2968. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the numbers of new telephone exchanges proposed to be set up in the hilly areas of Uttar Pradesh during 1997-98;

(b) the name of the places where STD facility is proposed to be provided along with the new telephone exchanges; and

(c) the details thereof?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) to (c) The programme for 1997-98 has not yet been finalised.

[English]

**Supply of Optical Fibre Cables**

2969. SHRI MOHAN RAWALE : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Department of Telecommunications has initiated action against 13 companies accused of cartelisation in the tender floated last year for the supply of Optical Fibre Cables which resulted in all of them quoting very high prices;

(b) if so, the details thereof;